

**GOVERNMENT OF INDIA  
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 34  
ANSWERED ON MONDAY THE 03<sup>RD</sup> FEBRUARY, 2020  
[MAGHA 14, 1941 (SAKA)]**

**INVESTIGATION BY CCI**

**QUESTION**

**34. SHRI BIDYUT BARAN MAHATO:  
SHRI GAJANAN KIRTIKAR:  
SHRI SUDHEER GUPTA:  
SHRI SHRIRANG APPA BARNE:  
SHRI SANJAY SADASHIV RAO MANDLIK:**

**Will the Minister of CORPORATE AFFAIRS  
be pleased to state:**

कारपोरेट कार्य मंत्री

- (a) whether the Competition Commission of India (CCI) has ordered an investigation or a probe into alleged competition law violation by some e-commerce companies recently for providing alleged discount and abusing their dominant position in the market and if so, the details thereof;
- (b) whether the CCI has also issued a warning to the dominant e-commerce platforms/companies for opaque behaviour and unfair practices for having exclusive tie ups with certain sellers on items like mobile phones;
- (c) if so, the details thereof and the response of e-commerce companies in this regard;
- (d) whether these e-commerce companies also indulged in all kind of malpractices including causing huge GST and income-tax loss to the Government through their business modules;
- (e) if so, the details thereof and the punitive action taken by the Government against such companies in this regard; and
- (f) the steps taken/being taken by the Government to protect and maintain the interest of small sellers and businesses?

**ANSWER**

**THE MINISTER OF STATE FOR FINANCE  
AND CORPORATE AFFAIRS**

**(SHRI ANURAG SINGH THAKUR)**

वित्त एवं कारपोरेट कार्य मंत्रालय में राज्य मंत्री

(श्री अनुराग सिंह ठाकुर)

(a): Based on the 'information' filed by Delhi Vayapar Mahasangh, under section 19(1)(a) of the Competition Act 2002, the Competition Commission of India (CCI), in the case against Flipkart Internet P. Ltd. and Amazon Seller Services Private Ltd., passed an order dated 13.01.2020 under section 26 (1) of the ibid Act, and directed Director General CCI, to conduct investigation in to the said matter. The order is available in public domain on CCI website (url: <https://www.cci.gov.in/sites/default/files/40-of-2019.pdf>).

(b) & (c): No.

(d) to (f): Does not arise.

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